

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-65-2020**

Mrs. Noelyn Santos ... Petitioner  
Versus  
The Goa Tourism Development  
Corporation Ltd. & Ors. ... Respondents

Mr. Nigel J. Fernandes, Advocate for the Petitioner.  
Mr. Shivan Desai, Advocate for Respondent Nos.1&2.  
Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional  
Government Advocate for the State.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 30<sup>th</sup> June, 2020**

**P.C.**

In this case, there is no interim relief in operation. However, we had requested the GTDC to consider the case of the Petitioner sympathetically since it was pleaded in this petition that the Petitioner's son is mentally challenged and requires constant attention. On the previous occasion, the submissions were made before us that the Petitioner is required to actually offer lunch to her son every afternoon and in case the Petitioner is transferred to Calangute, this will seriously affect the well being of the son.

2. Based upon the aforesaid, even the GTDC did consider

whether any adjustment could be made in so far as the Petitioner is concerned. Precisely for this purpose, we also adjourned the matter from time to time though no interim relief as such was issued.

3. Today, Mr. Desai, learned counsel for GTDC produces on record certain documents which he says that the GTDC has obtained from the internet to indicate that the Petitioner's son is an internationally famous DJ (Disc Jockey). Mr. Desai points out that there are pictures which indicate that her son, on his own attends parties and programmes and therefore, the case made out by the Petitioner was, an incorrect one to say the least.

4. Mr. Nigel Fernandes, learned counsel for the Petitioner seeks some time to obtain instructions from the Petitioner. Time is granted. The Petitioner to file a clear affidavit explaining the various averments made in this petition particularly in the context of her son and submissions made on her behalf that the transfer order be interfered with on the ground of situation in which her son was placed. The affidavit to be filed within a period of one week from today.

5. We make it clear that there is no interim relief granted by this Court and therefore, the Petitioner, cannot avoid reporting to the transferred position, merely on the ground of pendency of the present petition.

6. Liberty is granted to both the Petitioner as well as the GTDC to apply.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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